Madras, for the year 1978-79, and the Audit Report thereon. [Placed in Library. See No. LT-509/80].

III. Annual Report and Accounts of the Technical Teachers' Training Institute, Adyar (Madras) for the year 1978-79, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-514/80].

IV. Certified Annual Accounts of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1978-79, together with a statement (in English and Hindi) giving reasons for the delay in laying the document [Placed in Library. See No. LT-577/80].

University Grants Commission (Disqualification, Rttirement and Conditions of Service of Members) Amendment Rules, 1979

SHRI B. SHANKARANAND Sir. I also beg to lay on the Table a copy (in English and Hindi) of the Minisof Education and Culture trv (Department of Education), Noti-G.S.R. 1441, dated fication No. December, 1st 1979, cubthe lishing the University Grants Commission (Disgualification, Retirement and Conditions of Service of Members) Amendment Rules, 1979, under subsection (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-508/ 801.

Dadra and Nagar Haveli Children Rules, 1979

SHRI B. SHANKARANAND: Sir. I also to lay on the Table beg English and Hindi) copy (in а Dadra and Nagar Haveli the of Administration, Notification No. ADM|LAW|242|(39)|79, dated the 5th January, 1980, publishing the Dadra and Nagar Haveli Children Rules, 1979, under sub-section (3) of section 59 of the Children Act, 1960, along with a statement giving reasons for the delay in laying the notification. [Placed in Library. See No. LT-565/80].

Coal Mines Labour Welfare Fund (Amendment) Rules, 1980

THE MINISTER OF COMMERCE AND STEEL AND MINES AND CIVIL

SUPPLIES (SHRI PRANAB MUK-HERJEE: Sir, on behalf of Shri A. B. A. Ghani Khan Chaudhuri, L beg to lay on the Table, under subsection (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947, a copy (in English and Hindi) of the Ministry of Energy, Irrigation and Coal (Department of Coal), Notification G.S.R. No. 30(E), dated the 5th February, 1980, publishing the Coal Mines Labour Welfare Fund (Amendment) Rules, 1980 [Placed in Library. See No. LT-529/80].

Report and Accounts (1978-79) of the Indian Petro-Chemicals Corporation Limited and Related Papers

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEEREN-DRA PATIL): Sir, I beg to lay on the Table under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Tenth Annual Report and Accounts of the Indian Petro-Chemicals Corporation Limited, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-497/80 for (i) and (ii)].

- 1. Report (1978-79) of the Central Board for the Prevention and Control of Water Pollution, New Delhi.
- II. Report (1977-79) of the Delhi Urban Art Commission and related Papers.
- III. Papers under Delhi Urban Art Commission Act, 1973.

SHRI B. SHANKARANAND: Sir. on behalf of Shri P. C. Sethi, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Report of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1978-79, under sub; section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-500/80].

II. A copy each $(i_n \text{ English and } Hindi)$ of the following papers:—

(i) Third Report of the Delhi Urban Art Commission for the period 1977—79, together with a Review by Government thereon, under section 19 of the Delhi Urban Art Commission Act, 1973.

(ii) Statement giving reasons for the delay in laying the Report mentioned at (i) above.

[Placed in Library. See No. LT-501/80 for (i) and (ii)].

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973:---

(i) Certified Accounts of the Delhi Urban Art Commission for the period from May 1974 to March 1978 and the Audit Report thereon, together with a Review by Government on the Audit Report. [Placed in Library. See No. LT-623[80].

(ii) Audited Accounts of the Delhi Urban Art Commission for "the year 1978-79, together with a Review by Government thereon

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at III(1) above.

[Placed in Library. See No. LT-499/80 for (1), (ii) and (2)].

- I. Report and Accounts (1978-79) of the Indian Telephone Industries Limited, Bangalore
- II. Notifications of the Ministry of Communications.

THE MINISTER OF COMMUNICA-TIONS (SHRI C. M. STEPHEN): Sir, I beg to lay on the Table:

I. A copy (in Hindi) of the Twenty-Ninth Annual Report and Accounts of the Indian Telephone Industries Limited, Bangalore, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-519/80].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) G.S.R. No. 1508, dated the 15th December, 1979, publishing the Indian Telegraph (Seventh Amendment) Rules, 1979. [Placed in Library. See No. LT- 517/80].

(ii) G.S.R. No. 196, dated the 16th February, 1980, publishing the Indian Telegraph (Second Amendment) Rules, 1980 [Placed in Library. See No. LT-531/80].

- I. Ordinances under Article 213 of the Constitution in relation to the State of Gujarat.
- II. Papers under Article 213 of the Constitution in relation to the State of Uttar Pradesh.
- III. Punjab Land Reforms (First Amendment) Rules, 1979.

SHRI R. V. SWAMINATHAN: Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Gujarat:—

(i) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1979, (Gujarat Ordinance No. 7 of 1979).